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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Decision: 15.2.95.

OA 574/94

NANHEY

... APPLICANT.

Versus

UNION OF INDIA & ORS.

... RESPONDENTS.

CORAM:

HON'BLE MR. GOPAL KRISHNA, MEMBER (J).

HON'BLE MR. O.P. SHARMA, MEMBER (A).

For the Applicant ... SHRI ANIL KHANNA.

For the Respondents ... ---

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (J).

Applicant Nanhey, in this application u/s 19 of the Administrative Tribunals Act, 1985, has prayed for inclusion of his name in the Live Register in accordance with his seniority. He has also prayed that the respondents be directed to engage him and provide work whenever it is available, as per his seniority.

2. We have heard the learned counsel for the applicant.

3. The learned counsel for the applicant during the course of his arguments did not press this application on merits and the same is therefore dismissed at the stage of admission.

( O.P. SHARMA )

MEMBER (A)

G.Krishna  
( GOPAL KRISHNA )  
MEMBER (J)